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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.117/2006 In
O.A. No.1423/2004

New Delhi this the 3rd day of May, 2006

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)**

Shri Lal Rikhuma Saini,
R/o 2045, Type-IV,
Gulabi Bagh,
Delhi-110 007.

-Applicant

(Applicant present in person)

Versus

1. Shri S. Raghunathan,
Chief Secretary,
Government of NCT of Delhi,
New Secretariat, Delhi.
2. Mrs. Rina Ray,
Secretary, Education,
Government of NCT of Delhi,
New Secretariat, Delhi.
3. Mrs. Gitanjali G. Kuadra,
Joint Secretary,
Government of NCT of Delhi,
New Secretariat, Delhi.
4. Shri Vijay Kumar,
Director of Education,
Government of NCT of Delhi,
New Secretariat, Delhi.

-Respondents

(By Advocate: Ms. Simran, for Mrs. Avnish Ahlawat)

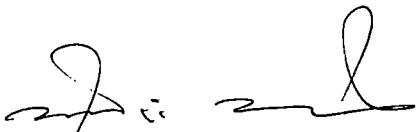
ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned proxy counsel for respondents has filed a copy of respondents' order dated 30.03.2006 whereby the penalty order made against the applicant has been withdrawn and it is directed that consequential benefits be paid to the

applicant. Learned counsel assured that such consequential benefits will be accorded to the applicant within a period of four weeks. Copy of this order has been supplied to the applicant in the Court.

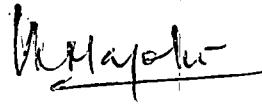
2. In this backdrop, these contempt proceedings are dropped and notices to the respondents are discharged.



(Mukesh Kumar Gupta)

Member (J)

cc.



(V.K. Majotra)
Vice Chairman (A)

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